

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.19980-19981/2019

(Arising out of impugned final judgment and order dated 26-07-2018 in CMRA No. 180482/2016 and order dated 19-08-2015 in FA No. 843/2003 passed by the High Court of Judicature at Allahabad)

POWER GRID CORPORATION OF INDIA LTD	Petitioner(s)
VERSUS	
M/S UNIVERSAL TRADERS & ORS.	Respondent(s)

(IA No. 44544/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 25894/2020 - SUBSTITUTED SERVICE)

WITH

SLP(C) No. 19982-19983/2019 (XI)

(FOR CONDONATION OF DELAY IN FILING SLPs ON IA 40925/2019 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40927/2019)

Date : 29-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Ms. Aishwarya Bhati, A.S.G.
Mr. Ashwarya Sinha, AOR
Ms. Surbhi Kumari, Adv.
Ms. Poornima Singh, Adv.
Mr. Aditya Malhotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned
2. Exemption Applications are allowed.
3. None appears for the respondents, though duly served.
4. Heard Ms. Aishwarya Bhati, learned Additional Solicitor General for the petitioner - Power Grid Corporation of India Limited and perused the material placed on record.
5. Leave granted.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

